

(b) Various development works namely extension of runway, construction of new expendable modular integrated terminal building and construction of new apron at these airports have been taken up by AAI.

(c) and (d) AAI has requested the Government of Madhya Pradesh to provide additional land measuring 2377.20 acres of land at Indore and 275.9 acres of land at Jabalpur for development of Indore and Jabalpur airports. At Indore airport, Government of Madhya Pradesh has handed over only 137.67 acres of land so far. The State Government has been requested to transfer the required land to AAI at the earliest.

(e) and (f) At Bhopal airport, construction of new expandable modular integrated terminal building is in progress with expected date of commencement by March, 2010 and the work related to night landing facilities is expected to be completed by August, 2009.

At Indore airport, construction of new integrated building is in progress with expected date of completion by March, 2010 and the work related to night landing facilities is expected to be completed by August, 2009.

Leave without salary for Air India employees

1807. MS. SUSHILA TIRIYA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that Government has allowed employees of Air India to go on leave without salary;
- (b) if so, the reasons therefor;
- (c) whether the employees would be taken back after the leave period expires; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) In view of the present financial position of the airline, Air India has allowed its employees to go on long leave without pay and allowances for a period of two years and extendable upto five years,

- (c) Yes, Sir.
- (d) Does not arise.

Violation of aviation law by Air India

1808. SHRI RAJIV PRATAP RUDY: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Air India has been allegedly violating aviation laws overseas;
- (b) if so, the details thereof;
- (c) whether flight safety has been adversely affected; and
- (d) the precautions taken in this regard and the action proposed?